

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
IA/226/ND/2024 in IB/575/ND/2023

IN THE MATTER OF:

All India Paints Through its proprietor Mr. Devender Kumar Chopra	...	Applicant
Versus		
Robbins Tunneling And Trenchless technology (India) Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Bhargav R. Thali, Adv.
For the Respondent	: Mr. Sumesh Dhawan, Mr. Kaveesh Nair, Ms. Mahima Mukherjee, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Perusal of the file shows that on 03.04.2024, arguments were heard on behalf of the applicant and respondent. Further, both the parties were directed to file written submissions. Written submissions on behalf of the applicant is on record. Respondent's written submissions are not available on e-portal of this Tribunal. If respondent is interested in filing written submissions, they can file within seven working days. Order stands reserved.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**